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Title: Need to lift ban on transportation of construction material from Mangalore port to Lakshadweep.

SHRI HAMDULLAH SAYEED (LAKSHADWEEP): The ban imposed by the Karnataka Government on transportation of building material like cement, sand, etc from Mangalore Port to the Union territory of Lakshadweep has become a cause of great inconvenience to the residents of Lakshadweep. Since Mangalore Port is the one used for transportation of construction material this ban has hampered the development of the much needed infrastructure on the Island. Besides this, the people are having great difficulty in making simple repairs and construction of houses.

Lakshadweep has been granted the status of Scheduled Tribe by the Constitution of India because of the geographical isolation of these islands from the mainland and also because of the socio-economic backwardness of the people in these Islands.

Therefore, I request and urge the Government to take action in this regard and help the Islanders by lifting the ban on transportation of construction material from Mangalore to Lakshadweep the way special dispensation has been given to State of Kerala and State of Goa.